

[Mr. Speaker]

in the House casts a reflection on another Member, in this case, Mr. Fernandes”.

The procedure that is generally followed in such cases is that the Editor of the concerned newspaper is asked to state what he has to say in the matter for the consideration of the House, in the first instance. If the House agrees, this procedure may also be followed in the present case and the Editor of the *Hindustan Times* may be asked to state what he has to say in the matter for the consideration of the House. Then I will take a decision as to what we should do after we get a reply.

श्री कंबर लाल गुप्ता (दिल्ली सदर) :
 अध्यक्ष महोदय, मैं एक गम्भीर चीज की
 तरफ़ आपका ध्यान दिलाना चाहता हूँ ।
 आज ही समाचार पत्रों में आया है ...

Mr. Speaker: No, please.

12.17 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF FILM FINANCE CORPORATION AND GOVERNMENT REVIEW

The Minister of Information and Broadcasting (Shri K. K. Shah): I beg to lay on the Table—

- (1) A Copy of the Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company.

[Placed in the Library. See No. LT-91/67]

NOTIFICATIONS UNDER NAVY ACT AND COMPANIES ACT

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat): I beg to lay on the Table—

- (1) A copy each of the following Notifications under section 185 of the Navy Act, 1957—
 - (i) The Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1967, published in Notification No. S.R.O. 55 in Gazette of India dated the 18th February, 1967.
 - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 56 in Gazette of India dated the 18th February, 1967.
 - (iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1967, published in Notification No. S.R.O. 76 in Gazette of India dated the 4th March, 1967.

[Placed in the Library. See No. LT-92/67].

- (2) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Mazagon Dock Limited, Bombay for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in the Library. See No. LT-93/67].
 - (ii) Annual Report of the Praga Tools Limited, Secunderabad for the year 1965-66 along with the Audited Accounts